

MINISTRY OF FINANCE**(Department of Revenue)**

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 18th March, 2025

S.O. 1241(E).—In pursuance of sub-clause (ii) of clause (a) of sub-section (1) of section 138 of the Income-tax Act, 1961, the Central Government hereby specifies ‘**Additional Chief Secretary (IT), Department of Information & Technology, Government of National Capital Territory of Delhi**’ for the purposes of the said clause in connection with sharing of information regarding Income-tax payers for identifying eligible beneficiaries under the social welfare schemes of Government of National Capital Territory of Delhi.

[Notification No. 20/2025 F. No. 225/33/2025/ITA-II]

CASTRO JAYAPRAKASH T., Under Secy.